

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6098/2002

(From the judgement and order dated 21/12/2001 in MC 26/01
of The HIGH COURT OF GAUHATI)

JAMAL UDDIN AHMAD

Petitioner (s)

VERSUS

ABU SALEH NAJMUDDIN & ANR

Respondent (s)

(With prayer for interim relief)
(For Final Disposal)

WITH

SLP(C)No.7648/2002,
(With appln. for modification of Court's order and with
prayer for interim relief)
(For final disposal)SLP(C)No.8354/2002
(With prayer for interim relief)
(For Final Disposal)

Date : 17/01/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE H.K. SEMAFor Petitioner (s) Mr. A.B. Chaudhary,Adv.
Mr. Mohd. Taiyab Khan,Adv.
Mr. Shakil Ahmed Syed,Adv.Mr. R.K. Jain, Sr.Adv.
Mr. Manoj Goel,Adv.
Mr. Shuvodeep Roy,Adv.
Mr. Pankaj Kalra,Adv.Mr. Gopal Subramaniam, Sr.Adv.
Mr. Manoj Goel,Adv.
Mr. Shuvodeep Roy,Adv.
Mr. Brij Bhushan,Adv.For Respondent (s) Dr. A.M. Singhvi, Sr.Adv.
Mr. A.M. Mazumdar, Sr.Adv.
Mr. S.K. Nandy,Adv.

...2/-

Mr. Nilay Dutta, Sr.Adv.
Mr. Rajiv Malhotra,Adv.
Mr. Rajiv Mehta,Adv.

Ms. Krishna Sarma,Adv.
Mr. V.K. Sidharthan,dv.
M/s. Corporate Law Group,Advs.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

As agreed by learned counsel for the parties, list
the matters on 31.01.2003.

Let it be listed as first case for final disposal.

.SP1

(Neena Verma)
Court Master

(K.K. Chadha)
Court Master